COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 313 OF 2017 IN</u> <u>DFR NO. 814 OF 2017</u>

Dated: 20th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s. Wellknown Polysters Ltd. ...Appellant(s)

Vs.

Joint Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Ms. Priya Dwivedi

Counsel for the Respondent(s) : Mr. Anand K. Ganesan

Ms. Neha Garg for R-2

<u>ORDER</u>

IA NO. 313 OF 2017 (Appl. for condonation of delay)

There is 334 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Anand K. Ganesan appears on behalf of Respondent No.2. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. It appears that delay is caused because the appellant was prosecuting the review petition. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>22.08.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt